

ITEM NO.26

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 285/2022

A. DIVYA REDDY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 04-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Krishna Dev Jagarlamudi, AOR

For Respondent(s) Mr. K.M. Nataraj, A.S.G.
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Dr. Ravindra Chingale, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Pande, Adv.

Mr. Surjendu Sankar Das, Adv.
Ms. Suparba Chattaraj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The jurisdiction under Article 32 of the Constitution of India has been invoked in a Public Interest Petition seeking appropriate directions to the Central/State Governments not to promote artificial insemination of non-descript cows using semen from 'Exotic' foreign breeds.
- 2 On a positive note, the petitioner seek a direction to the Governments to take appropriate steps for artificial insemination of non-descript cows using the semen from pure/descript Indigenous breeds.
- 3 Though the petitioner has a genuine concern in regard to the possible dilution of indigenous stock, we are of the considered view that the issues which have been raised have to be looked into by the competent Government department, namely the Department of Animal Husbandry and Dairy in the Ministry of Fisheries, Animal Husbandry and Dairying.
- 4 We accordingly permit the petitioner to make a representation to the Ministry. The representation shall be looked into at the appropriate policy level so that a considered decision can be taken.

- 5 The Writ Petition is accordingly disposed of.
- 6 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR